

BEFORE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

CAMP : NAGPUR

O.A. 931/95

Shri G.G. Dhone ... Applicant

v/s

Union of India & Ors. ... Respondents

CORAM : Hon'ble Shri B.S. Hegde, Member (J)

Tribunal's Order

Dt: January 12, 1996.

(Per: Hon'ble Shri B.S. Hegde, Member (J)).

1. Heard Smt. J. Pillai, counsel for the Applicant and Shri M.G. Bhangde, counsel for the Respondents. The only prayer made in this O.A. is that the applicant has made repeated representations for his request transfer from Belgaum to Nagpur which have not been answered so far. In this connection, the applicant has furnished medical certificate issued by the Doctor stating that the climatic conditions of Belgaum do not suit the applicant. The applicant has been working at Belgaum since 1983 as Aerodrome Attendant. In the circumstances, I hereby direct the Respondents to consider his request transfer sympathetically and pass an appropriate order on the pending representation within a period of two months from the receipt of this order. The O.A. is disposed of accordingly.

  
(B.S. Hegde)  
Member (J)

ssp.